

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4238**

TO BE ANSWERED ON THE 28TH MARCH, 2017/ CHAITRA 7, 1939 (SAKA)

PERFORMANCE OF IPS OFFICERS

4238. SHRI M.K. RAGHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Indian Police Service (IPS) Officers were removed/discharged from service due to poor performance and if so, the details thereof;

(b) the measures being taken to have a thorough streamlining of the service;

(c) whether there is discontent in this service which witnessed protests in two States recently; and

(d) if so, the steps taken to study the problematic areas/discontentment and ensure corrupt free public service by IPS officers?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): Yes, Madam. The Ministry of Home Affairs, in exercise of the powers conferred under sub-rule 3 of Rule 16 of the All India Services (Death-Cum-Retirement Benefits) Rules, 1958 has, in public interest, prematurely retired two IPS officers, namely, Shri Mayank Sheel Chohan, IPS (AGMUT:1998) and Shri Raj Kumar Dewangan, IPS (CH:1992) vide order dated 05.01.2017.

(b): In order to maintain high standards of performance of Indian Police Service Officers and to streamline the Service, the periodic review of service

records of officers for assessing their suitability for their continuation in the service is undertaken as per the provisions of Rule 16 (3) of the All India Services (Death-Cum-Retirement Benefits) Rules, 1958. The objective of the review is to weed out officers who have outlived their utility and have become inefficient or ineffective in order to maintain a high standard of efficiency and initiative.

(c) :No, Madam. No such incident is reported to the Ministry.

(d) : In view of the (c) above, does not arise.
